

255 **CWP-PIL-114-2026**

**COURT ON ITS OWN MOTION
V/S
STATE OF HARYANA AND OTHERS**

Present: Mr. Deepak Balyan, Addl. A.G., Haryana

Pursuant to the previous order passed, the District Judge, Gurugram has submitted a report which indicates that the building is not complete/functioning. Statutory clearances are also awaited.

Though a feeble attempt is made to suggest that the environmental permission was not applied but in view of the admitted position that construction was being made by the State authorities, it was for the constructing agency, which is the agency of the State Government to have done so. For any fault on the part of the authorities, the functionality of the Court cannot be put to jeopardy when it is undisputed that the Court is currently being made to function from a Guest House on account of a fire incident occurred in the premises.

List on 09.07.2026.

To be taken up at Serial No.101.

**(ASHWANI KUMAR MISHRA)
ACTING CHIEF JUSTICE**

**(ROHIT KAPOOR)
JUDGE**

08.07.2026
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